



File No. 15(18)2018/State/e-Sign/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,  
New Delhi-110 002

Dated, the...<sup>18<sup>th</sup></sup> April, 2018

ORDER

**Sub: Generation of Online FSSAI License and Registration- reg.**

At present, as per the practice followed, the printed copy of License/Registration Certificate granted is sent by the Licensing/Registration Authorities to Food Business Operators (FBOs) through post at their correspondence address except in case of Delhi, Jammu & Kashmir and Madhya Pradesh where State Licenses/Registration Certificates bearing scanned signatures of concerned Licensing/Registration Authorities are sent by email to FBOs.

2. The practice of sending License/Registration by post has certain disadvantages like postal delay in delivery, non-receipt of License/Registration certificate and it also leads to inconvenience and harassment of FBOs who have to visit the office of Licensing/Registering Authority in case of non-receipt of License/Registration Certificate.

3. FSSAI has been seized of the matter for sometime. It has been decided that in case of Central License, State License and Registration, after the Licensing/Registration Authority approves grant of License/Registration, a copy of License/Registration Certificate will be sent to email ID/FLRS Bin of FBO. The License/Registration Certificate will contain the following sentence at the end:

*"This is a computer generated License/Registration Certificate and does not require signature of the License/Registration Authorities."*

The FSSAI License/Registration Certificate shall also bear a Quick Response (QR) code as a security feature to verify the License/Registration Certificate. Based on the computer generated License/Registration Certificate, the FBO will be in position to start his food business immediately. This decision will come into force w.e.f. 01 May 2018.

4. The computer generated copy of License/Registration Certificate will be sent to (i) registered email-id of FBO, (ii) email-id of the person nominated for complying condition of License by the FBO and (iii) in FLRS Bin of FBO. An SMS Alert in this regard will also be sent to the concerned FBO for information at the time of generation of License/Registration Certificate.

P.T.O

5. This issues with the approval of Competent Authority in accordance with the powers vested in FSSAI under Section 16 (5) and Section 89 of Food Safety and Standards Act, 2006.

  
(Garima Singh)  
Director (RCD)

To

1. Commissioners of Food Safety of all States/UTs.
2. All Central Licensing Authorities
3. CITO – for uploading on FLRS homepage
4. FSSAI Helpline, Jaipur